

Central Administrative Tribunal
Lucknow Bench

RA-26/2005
in
OA-36/2003

New Delhi this the 6th day of July, 2005.

Hon'ble Shri Shanker Raju, Member(J)

Raj Kumar Choudhary,
S/o Sh. Algoo Choudhary,
R/o Village and Post Elgin Bridge,
Chowkaghat, Brahamghat,
Distt. Barabanki.

..... Review Applicant

Versus

1. Union of India through
the Secretary,
Ministry of Water Resources,
Central Secretariat,
New Delhi.
2. Central Water Commission,
Govt. of India,
Middle Ganga Division-I,
Jaltarang Bhawan,
Aliganj,
Lucknow.
3. Executive Engineer,
Central Water Commission,
Govt. of India, Middle Ganga
Division-I, Jaltarang
Bhawan, Aliganj, Lucknow.

..... Respondents

ORDER (BY CIRCULATION)

This Review Application is directed against an order passed on 26.04.2005 rejecting the claim of the applicant for regularization.

2. It has been contended that alongwith rejoinder at Annexure R-4 applicant is shown to have worked for more than 120 days.
3. There is an attempt to re-agitate the matter by way of an appeal before me as from the perusal of the record and the comments from the Registry, Rejoinder

alongwith Annexure R-4 has not been brought on record and is not available in the file, attempt to re-argue the matter, which is not permissible in the light of the decision of the Apex Court in **U.O.I. & Ors. Vs. Tarit Ranjan Das** (2004 SCC(L&S)160.

4. This R.A. is dismissed under Section 22(3)(f) of the Administrative Tribunals Act, 1985 in circulation.

S. Raju

(Shanker Raju)
Member(J)

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OR
~~Copy to be done~~
~~before Jan 09/05~~
~~as~~
~~09/05/05~~